

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 727/MP/2020**

- Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for 'Grant of Connectivity to Projects based on Renewable Energy Sources to the inter-State Transmission System' dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner herein.
- Date of Hearing : 10.3.2022
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Mytrah Energy (India) Private Limited (MEIPL)
- Respondent : Central Transmission Utility Limited
- Parties Present : Shri Venkatesh, Advocate for the Petitioner  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Ms. Soumya Singh, Advocate, CTUIL  
Shri Anil Kumar Meena, CTUIL  
Shri Ankush Patel, CTUIL  
Shri Swapnil, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Due to paucity of time, the matter could not be taken up for hearing. Accordingly, the matter was adjourned.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

